

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

28

O.A. No. 387 of 1989

Date of Decision : 12.4.1991

~~REASON~~

Mr. A. Raghavulu and 6 others Petitioner.

Mr. P. Krishna Reddy Advocate for the
petitioner (s)

Versus

Sr. Divisional Personnel Officer, S.C. Respondent.
Rly Vijayawada and 8 others

Mr. N. R. Devaraj, SC for Railways Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. J. Narasimha Murthy, Member (Judl.)

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

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HJNM
M(J)


HRBS
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.387 of 1989

DATE OF JUDGMENT: 12th April, 1991.

BETWEEN:

1. Mr. A.Raghavulu
2. Mr. S.L.Narappa Reddy
3. Mr. N.Prasada Rao
4. Mr. M.Gurubrahmam
5. Mr. K.Subbaiah
6. Mr. SK. Masthan
7. Mr. Md. Shahabuddin

Applicants

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AND

1. The Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada.
2. The Divisional Engineer (South),
South Central Railway,
Vijayawada.
3. The Assistant Engineer (Open Line),
South Central Railway,
Ongole.
4. The Permanent Way Inspector,
South Central Railway,
Kavali,
Nellore District.

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S/Shri

- 5. Jyoti Musalaiah
- 6. M.Venkatapathi
- 7. D.Dass
- 8. D.Hazrath
- 9. P.Venkatesu

Respondents

COUNSEL FOR THE APPLICANTS: Mr. P.Krishna Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, SC for Railways

CORAM:

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

This petition was filed by the petitioners for a relief to direct the respondents to empanel and regularise the services of the petitioners for Class-IV posts in the unit of Permanent Way Inspector, South Central Railway, Kavali, as per the instructions issued by the 1st respondent in his letter dated 16.5.1988.

2. Shri P.Krishna Reddy, learned counsel for the petitioners and Shri N.R.Devaraj, Standing Counsel for Railways/Respondents, represented the case. Shri Krishna Reddy, learned counsel for



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the petitioners represented that the relief claimed by the petitioners has been granted by the respondents and that he is not pressing the petition.

3. The petition is accordingly dismissed as infructuous.
No costs.

(Dictated in the open court)

WS

MS

(J. NARASIMHA MURTHY)
Member (Judl.)

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

Subramanian

15-4-91

Dated: 12th April, 1991. *Deputy Registrar (judl)*

To

1. The Senior Divisional Personnel Officer,
S.C.Railway, vijayawada.
2. The Divisional Engineer (South)
South Central Railway, vijayawada.
3. The Assistant Engineer (Open Line) S.C.Rly, Ongole.
4. The Permanent Way Inspector, S.C.Railway Kavali, Nellore Dist.
5. One copy to Mr.P.Krishna Reddy, Advocate CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
7. One copy to Mr. J.Narasimha Murty, Member (J)CAT.Hyd.
8. One spare copy.
9. One copy to Mr.P.Venkateswarlu, H. No. 4-7-220,
Emanu bazar, Hyderabad - 500007 (AP)

pvm

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